

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:522  
ANSWERED ON:24.11.2006  
ALLOTMENT OF LANDS TO HOSPITALS  
Nikhil Kumar Shri

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to amend the rules for allotment of land to hospitals in the capital;
- (b) if so, the reasons therefor;
- (c) whether the hospitals which were allotted land on concessional rates have also urged the Government to reconsider its decision of 25 per cent freeship for the poor in view of steep increase in cost of treatment; and
- (d) if so, the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)to(d): Delhi Development Authority (DDA) has reported that since July, 2002, the mode of disposal of land for hospitals has been shifted from allotment to auction. Land and Development Office (L&DO) allots land to hospitals at pre-determined rates.

The terms of allotment include condition of free treatment in several cases. The Government of National Capital Territory of Delhi (GNCTD) has recommended reduction of free-ship norms to the extent of 25% for out-patients and 10% for in-patients. Some of the hospitals that were allotted lands have also requested for reconsideration of the extent of free treatment.

A proposal which envisages rationalization of terms of allotment has been formulated.